FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF "VINAY WIRE AND POLY PRODUCTS PRIVATE LIMITED"

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vinay Wire and Poly Products Private Limited
2.	Date of incorporation of corporate debtor	28/01/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- KANPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104UP1999PTC024161
5.	Address of the registered office and principal office (if any) of corporate debtor	16/40 CIVIL LINES,KANPUR,UTTAR PRADESH, 208001
6.	Insolvency commencement date in respect of corporate debtor	06.07.2023 (NCLT order dated 06.07.2023 received to IRP on 11.07.2023)
7.	Estimated date of closure of insolvency resolution process	02.01.2024 i.e.180 days from the date of commencement of CIRP being 06.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avneesh Srivastava IBBI/IPA-001/IP-P-01845/2019-2020/12869
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 310,3rd Floor, Plaza Kalpana, Birhana Road,Kanpur Nagar, Uttar Pradesh, 208001 **E-mail** : caavneesh11@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001 **E-mail**: **cirp.vwknp@gmail.com**
11.	Last date for submission of claims	25.07.2023 i.e. 14 days from the date of commencement of CIRP being 06.07.2023, **however order received ton 11.07.2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditors could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Physical Address: 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vinay Wire and Poly Products Private Limited on 06.07.2023 (order received on 11.07.2023)

The creditors of Vinay Wire and Poly Products Private Limited, are hereby called upon to submit their claims with proof on or before 25.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Avneesh Srivastava
Interim Resolution Professional
Vinay Wire & Poly Products Private Limited
IBBI Reg No : IBBI/IPA-001/IP-P-01845/2019-2020/12869
AFA Valid up to: 09.05.2024

AVNEESH SRIVASTAVA
IBBI Reg No
IBBI/IPA-001/IP/P-01845/2019-2020/12
KANPUR
INSOLVENCY PROFESSIONAL

Date:12.07.2023
Place : Kanpur

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINAY WIRE AND POLY PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE DEBTOR	**Vinay Wire and Poly Products Private Limited**
2.	Date of incorporation of corporate debtor	28/01/1999
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies- KANPUR
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U27104UP1999PTC024161
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	16/40 CIVIL LINES,KANPUR, UTTAR PRADESH, 208001
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	06.07.2023 (NCLT order dated 06.07.2023 received to IRP on 11.07.2023)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	02.01.2024 i.e.180 days from the date of commencement of CIRP being 06.07.2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	**Avneesh Srivastava IBBI/IPA-001/IP-P-01845/2019-2020/12869**
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 310,3rd Floor, Plaza Kalpana, Birhana Road,Kanpur Nagar, Uttar Pradesh, 208001 E-mail : caavneesh11@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001 E-mail: cirp.vwknp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20.07.2023 i.e. 14 days from the date of commencement of CIRP being 06.07.2023 **however order received ton 11.07.2023**
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	No class of Creditors could be determined at this stage
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(A)RELEVANT FORMS AND (B)DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(a)Weblink: https://www.ibbi.gov.in/home/downloads (b) Physical Address: 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vinay Wire and Poly Products Private Limited on 06.07.2023 (order received on 11.07.2023)

The creditors of Vinay Wire and Poly Products Private Limited, are hereby called upon to submit their claims with proof on or before 25.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **: Avneesh Srivastava**
Interim Resolution Professional
Date:12.07.2023 IBBI Reg No : IBBI/IPA-001/IP-P-01845/2019-2020/12869
Place: Kanpur AFA Valid up to: 09.05.2024

IndusInd Bank **FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066**

[Rule 8(1)] POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being Authorised Officer of **IndusInd Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **01.03.2023** calling upon the Borrower/ guarantor(s) /Mortgagor(s), **M/s Gupta General Store, Mr. Pawan Kumar, Mrs. Sunita Gupta, Mrs. Bimla Devi** to repay the amount mentioned in the notice being **Rs. 1,57,88,450.88 (INR. One Crore, Fifty Seven Lakhs, Eighty Eight Thousand, Four Hundred and Fifty Rupees and Paise Eighty Eight) as on 31.12.2022** together with further interest from 01.01.2023 plus cost, charges and expenses etc. thereon within 60 days of the said notice.

The Borrower, Guarantor(s) and Mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower, guarantor(s), mortgagor(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of said Rules on the **10th day of July of the year 2023.**

The Borrower, Guarantor(s), Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IndusInd Bank** Limited for an amount of **Rs. 1,57,88,450.88 (INR. One Crore, Fifty Seven Lakhs, Eighty Eight Thousand, Four Hundred and Fifty Rupees and Paise Eighty Eight) as on 31.12.2022** together with further interest from 01.01.2023 plus cost, charges and expenses etc. thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of House No. 12 and Shop No. 11, situated in Ward No. 4, Mohalla Guru Bazar, Doraha, Tehsil Payal District Ludhiana admeasuring 110 sq. yards owned by Mr. Pawan Kumar.

Date: 13.07.2023 *Authorised Officer*
Place: Ludhiana (Punjab) *IndusInd Bank Limited*

SALE NOTICE
SHRI LAKSHMI COTSYN LIMITED (In Liquidation)

Liquidator: Mr. Rohit Sehgal
Registered Office: 19/X-1, Krishnapuram, Kanpur, Uttar Pradesh- 208007
Email ID: iamrs101@gmail.com
Contact No.:+91 7011568767 (Mr. Rahul Nagar)
Escalation: If the query is not responded on the phone number given above then Text or Whatsapp message can be sent to +91-9811363220

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 09th August, 2023 at 3.00 pm to 5.00 pm
(With unlimited extension of 5 minutes each)
Last Date to submit eligibility documents: 28th July, 2023 by 5:00 pm IST
Last Date to deposit EMD: 04th August, 2023 by 5:00 pm IST

Sale of Assets and Properties owned by **Shri Lakshmi Cotsyn Limited (in Liquidation)** forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Allahabad Bench, vide order dated 1st July 2020. The sale will be done by the undersigned through the e-auction platform https://ncltauction.auctiontiger.net

Block	Asset	Reserve Price (in Rs.)	EMD Amount (in Rs.)	Incremental Value (in Rs.)
A	**Demolition of Structure and Removal of all debris generated from demolished structure at Malwan Unit having the following details** Industrial Building: Approx Build Up Area. = 875578.74 Square Ft. Residential Building: Approx Build Up Area = 1,36,628 Square Ft.	Rs.8.00 Crores	Rs. 80.00 Lacs	Rs. 10.00 Lacs

Terms and Condition of the E-auction are as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S E-procurement Technologies Limited (Auction Tiger).
2. **THE COMPLETE AND DETAILED INFORMATION ABOUT THE ASSETS OF THE COMPANY ARE AVAILABLE IN THE "E-AUCTION PROCESS DOUCMENT" AS ANNEXURE -VI IN THE DOCUMENT, WHICH IS AVAILABLE ON THE WEBSITES i.e. https://ncltauction.auctiontiger.net. THIS SALE NOTICE MUST BE READ ALONGWITH THE "E-AUCTION PROCESS DOUCMENT" TO GET THE COMPLETE INFORMATION.**
3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on websites https://ncltauction.auctiontiger.net and http://www.shrilakshmi.in/ Contact: Mr. Ramprasad at +91-6351896834/ 079-61200586 & 6351896834 ramprasad@auctiontiger.net/ neha.gyani@auctiontiger.net/ support@auctiontiger.net (Ongoing to the link https://ncltauction.auctiontiger.net) interested bidders will have to search for the mentioned company by using either one of the two options, (I) Company's name (Shri Lakshmi Cotsyn Limited),or by,(II)State and property type).
4. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting **Mr. Rahul Nagar: 7011568767.**
5. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of **"SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION," Account No.: 50200050452182,** HDFC Bank Limited, Branch: The Peach Tree, C- Block, Sushant Lok1, Gurgaon 122002, IFSC Code: HDFC0002686, or through DD drawn on any Scheduled Bank in the name of SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION" or give a Bank Guarantee for the EMD Amount as per Format A or Format B as given in the Complete E-Auction process document.
6. The intending bidder should submit the evidence for EMD Deposit or Bank Guarantee and Request Letter for participation in the E- Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure II (8) Declaration by Bidder, as per Annexure III, the formats of these Annexure can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by E-mail, at the address given below **before 5:00 PM of 28th July 2023.** The Name of the Eligible Bidders will be determined by the Liquidator to participate in e- auction on the portal (https://ncltauction.auctiontiger.net). The e-auction service provider (Auction tiger) will provide User id and password by email to eligible bidders.
7. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-Auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.
8. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders, who have participated in the bidding process, shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder in accordance with terms specified under E-auction process document and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount – EMD Amount) within 30 days on issuance of the LOI by the Liquidator. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder.
9. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.
10. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.
11. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
12. The successful auction bidder will have to necessarily demolish the structure and remove the debris, within 3 months of issuance of certificate of sale.
13. The e-auction is for the demolition and removal of debris generated by demolition of the building structure only and is not for the land underneath in any way whatsoever.
14. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made there under.
15. **E- auction date & Time : 09th August, 2023 from 3.00 p.m. to 5.00 p.m.** (with unlimited extension of 5 minutes each)

Sd/-
Rohit Sehgal
Liquidator, Shri Lakshmi Cotsyn Limited- in Liquidation
IBBI Regn. No.: IBBI/IPA-001/IP-P00528/2017-2018/10953
Address for correspondence: 581, 4th Floor, Sector - 27, Gurgaon, Haryana-122002
Email ID: iamrs101@gmail.com, shrilakshmi@aaainsolvency.com
Contact No.: 7011568767 (Mr. Rahul Nagar)

Date: 13/07/2023
Place: Gurugram

बैंक ऑफ़ बड़ौदा Bank of Baroda

Regional Stressed Asset Recovery Branch, Lucknow
1st. Floor, V-23, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Ph. 0522-6677636/6677681, Email: sarluc@bankofbaroda.co.in

DEMAND NOTICE

Notice Under Section 13(2) of 2002 for Enforcement of Security Interest

Whereas the undersigned being the Authorized officer of Bank of Baroda Issued Demand Notices under Section 13 (2) of SARFAESI ACT 2002 to the Borrower's/ Guarantor's herein below mentioned, Consequent upon the dispatch of such Notices through Post And returned Bank undelivered from the Borrower's/Guarantor's addresses. Through this Publication they are hereby called upon to repay the amount within 60 days from the date of publication of said notice failing which the bank will take the possession of the immovable and movable property will sell it through the process in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the security interest (Enforcement) Rules 2002.

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

Sr. No.	Name & Address of the Borrower(s)/Guarantors/Date of Demand Notice	Name & type of Facility	Limit Rs. (in lacs)	Rate of Interest	Outstanding as on 28.06.2023 (Including interest upto 05.12.2022)	Date of NPA	Description of property
1.	**Borrower: (1) M/s Sameer Zari Material Shop,** Prop.: Mohd. Sameer S/o Mohd. Zaheer. Address- (1) 426/95/37 Wazeerbagh, Amberganj, Lucknow-226003 (2) 430/88 Shop No.-1 Near Dr. Quraishi Mauzzam Nagar, Lucknow-226003 **(2) Mr. Mohd. Sameer S/o Mohd. Zaheer,** Plot No. 04 Kn 29, 30 34, 35, Shekhpur Habibpur Rajajipuram Eram College, Lucknow-226017 **Date of Demand Notice:** 03.07.2023 **Guarantor/Mortgagor : (1) Mr. Altaf Ali Alias, Altab Ali S/o Mohd. Liyakat Ali Add.:** 426/226 Wazeer Bagh, Hari Nagar, Balaganj, Lucknow-226003 **(2) Mr. Shadab, Mr Saif, Mrs. Sheeba & Mrs Shafa all are legal heirs/ representative of late Yasamin W/o Wakeel Ahmad All residing at Add.:** (1) 426/138 Mahabubganj, Sahadat Nagar Chowk-226003 (2) 424/138 Moh. Mahbubganj, Sahadat Nagar Chowk Lucknow-226003	Cash Credit (A/c No. 27340500024611)	40.00	11.25%	₹ 3904351.40 + Unrealized Interest + Unapplied interest from 28.06.2023 & other Charges	06.03.2023	**1.** Equitable mortgage of House property situated at Part of 424/138 mohalla Mehboobganj, Amberganj, Lucknow admeasuring 37.174 Sq. mtr. (400 Sq. ft.) in the name of Mrs. Yasmeen W/o Wakeel Ahamad **Boundaries: East:** Kharanja 5 ft. wide **West:** Tenant Mohd Saleem **North:** Tenant Jalal **South:** House Pandit Vinod Bihari Mishra. **2.** Equitable Mortgage of a Part of plot no 2 Khasra No 164 (Municipal House No 543/KN-164 Ward- Haidarganj-II) Village Malhpur Pargana Lucknow Admeasuring 69.516 Sq mtr (748Sq. ft) in the name of Altab Ali Alias Altaf Ali s/o Mohd Liyakat Ali **Boundaries: East:** Plot No. 75 **West:** Balance plot of Seller **North:** 16 Ft. wide road **South:** Plot No. 1
		Term Loan : (BGECL) (A/c No. 2730600028777)	8.00	10.35%	₹ 422224.98 + Unrealized Interest + Unapplied interest from 28.06.2023 & other Charges		
		FITL (A/c No. 27340600029100)	2.50	10.10%	₹ 135416.74 + Unrealized Interest + Unapplied interest from 28.06.2023 & other Charges		

Date : 13.07.2023 Place : Lucknow Authorized Officer, Bank of Baroda

---

ARYAVART BANK (A Joint Undertaking of Govt. of India, U.P. Govt. & Bank of India) **आर्यावर्त बैंक** (भारत सरकार, उत्तर प्रदेश सरकार एवं बैंक ऑफ़ इण्डिया का संयुक्त उपक्रम)

Regional Office Bahraich **DEMAND NOTICE**

Authorised officer had issued a demand notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with rule 3 of security interest (Enforcement) Rules 2002, on **01.07.2023**, calling upon the under mentioned borrowers and guarantors and their legal heirs to repay the amount outstanding for the credit facilities granted to them/ on their guarantee within 60 days from the date of this notice. The said demand notice was sent to borrower and guarantors and their legal heirs by registered post, but the said demand notice has been received back undelivered from post office. So as per provision of SARFAESI Act 2002 the said demand notice is being published in newspapers, calling upon the borrower and guarantors and their legal heirs to repay the outstanding dues along with other incidental expenses within 60 days from the date of this publication otherwise bank will exercise all or any of the rights detailed under sub-section 4 of section 13 and under other applicable provisions of the said act. You are also put on notice that in terms of sub-section 4 of section 13 you shall not transfer by sale, lease or otherwise the said secured assets detailed below of this notice without obtaining written consent of the bank.

The details of the account and Secured Assets along with amount outstanding is given below:

Name of Account, Borrower, Guarantor & Branch	Amount Due (₹)	Description of Properties	Demand Notice Date
Borrower/Legal Heirs - Furkan Ahmad S/o Kafeel Ahmad, Kafeel Ahmad S/o Hidayat Rasool & Anju Parveen D/o Kafeel Ahmad **Guarantor-** Kafeel Ahmad S/o Hidayat Rasool, and Mohd. Mateen S/o A. Majeed, Add. of All- Moh. Badihat, Maholipura, Near Taj Masjid, Distt. Bahraich **Branch- Chhawani Baazar**	6,63,205/- + Intt. from Dt. 01.07.2023 + other expenses	A residential house situated at Moh. Badihat, Maholipura, Near Taj Masjid, Distt. Bahraich, Sale deed registered on 22/05/1987, Book No. 1, Volume No. 1147, from Page No. 126 to 128, at S. No. 5140. Area- 1088 Sq.Ft., Bounded as: East– Ahata of Habib Ahmad, West– Khaprail of Habib Ahmad, North– Gali, South– Kolia 5 ft. wide Mohd. Ibrahim	01.07.2023

Date : 13-07-2023 Place : Bahraich Authorised Officer

PUNJAB & SIND BANK (A GOVT. OF INDIA UNDERTAKING)

Zonal Office Panchkula FGM Office SCO 84-91, Sector 17-B, Chandigarh Tel. 0172-5000213

E-AUCTION NOTICE OF SECURED PROPERTY ON 28.07.2023 FROM 12.30 PM TO 01.30 PM

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

Last Date & Time of Submission of EMD & Documents (online) On/before 27.07.2023 Upto 03:00 PM

DATE AND TIME FOR INSPECTION OF PROPERTY ON 21.07.2023 FROM 12:30 PM TO 3:30 PM

Sale of immovable/movable assets charged to the Bank under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act,2002.Whereas,the Authorized Officer of Punjab & Sind Bank had taken possession of the following properties pursuant to the notice issued under section 13(2) on dates mentioned against each account, read along with the Security Interest (Enforcement) Rules, 2002 in the following loan account with right to sell the same on **"AS IS WHERE IS BASIS "AND "AS IS WHAT IS BASIS", "WHAT EVER THERE IS BASIS"** for realization of Bank's dues and interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of powers conferred under section 13(12) of said Act propose to realize the Bank's dues by the sale of the said properties. **The sale will be done by the undersigned through E-Auction platform provided at the web portal https://www.bankeauctions.com. and https://www.psbindia.com**

Name of Branch & Borrower/ Guarantor	Description of Property	Demand Notice Date & Outstanding Amount Mentioned therein	Reserve Price / EMD / Bid Increase Amount	Details of Account in which EMD Amount is to be deposited
B/o: Kot Basawa Singh Distt. Yamunanagar Borrower(s):- Smt. Rekha W/o Sh. Tarsem Lal, (2) Vishwas Kumar S/o Tarsem Lal Guarantor(s):- Dharmender Singh S/o Mewa Lala	All that part & parcel of H.No. C-6/721/2 measuring 94.66 Sq. Yards comprised in Khasra No. 371/104 situated at Durga Garden, Jagadhri, Distt. Yamuna Nagar in the name of Smt. Rekha W/o Sh. Tarsem Lal, vide Sale Deed No. 1194 Dated 11.05.2012 Registered in the office of Sub-Registrar Jagadhari. **(TYPE OF POSSESSION: SYMBOLIC)**	30.08.2019 **Rs. 20,81,713/-** as on 31.05.2019 + further interest, other charges & expenses thereon w.e.f. 01.06.2019	**Rs. 23.20 Lakh** / **Rs. 2.32 Lakh** / **Rs. 10,000/-**	Punjab and Sind Bank EMD Account 05995039026001 IFSC CODE: PSIB0000599

Name & Contact Details of Authorized Officer Sh. Mohit Singh Mob.: 8126223394 AND Branch Mob.: 7837228849

TERMS & CONDITIONS:- The E-Auction is being held on **"AS IS WHERE IS" & "AS IS WHAT IS" basis, "What ever there is basis". (1)** To the best of knowledge and information of the Authorised Officer, there is no encumbrance of any other Bank/FI on the property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of the properties put on auction and claims/rights/dues/effecting the property prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The properties are being sold with all the existing and future encumbrances whether known or unknown to the Bank. The authorised officer/secured creditor shall not be responsible in any way for any 3rd parties claim / rights / dues. **(2)** It shall be the responsibility of the bidders to inspect and satisfy themselves about the assets and specifications before submitting their bid. The inspection of property(ies) put on auction will be permitted to the interested bidders on the date mentioned above against each account. **(3)** The interested bidders shall submit their EMD through NEFT / RTGS as detail mentioned above and login in web portal **https://www.bankeauctions.com** (the user id and password can be obtained free of cost by registering name with **https://www.bankeauctions.com). (4)** After registration by bidders in the web portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the web portal before the last date and time of submission of the bid document viz (i) copy of the NEFT/RTGS Challan (ii) Copy of PAN Card (iii) Copy of residence proof/identification (KYC) viz. self attested copy of Voter ID Card/Driving license/passport/ration card etc., without which the bid is liable to be rejected. Uploading of scanned copy of Annexures II and III (mentioned in the tender Notice) after duly filling up and signing. **(5)** The interested bidders who require assistance in creating login ID and password, uploading data, submitting bid documents, training / demonstration on online inter-se bidding etc may contact **M/s C1 India Pvt. Ltd., Building No. 301, First Floor, Udyog Vihar, Phase-2, Gurgaon, Helpline No.: +91-124-4302000-2021-2022, +91-9813887931, Helpline E-mail ID support@bankeauctions.com, delhi@c1india.com & for any property related query or for inspection of above mentioned properties may contact Authorised Officer. (6)** Only the buyers holding valid user ID/password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-auction process. For further details please visit **https://www.bankeauctions.com** & Bank's Website **https://www.psbindia.com.**

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) & 8(6) SARFAESI ACT, 2002

This may also be treated as notice u/r 8(6)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 12.07.2023 Place: Chandigarh Authorised Officer, Punjab & Sind Bank

---

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

CORRIGENDUM TO PUBLIC NOTICE

This Corrigendum is issued to the Public Notice–Gold Ornaments pledged to the bank at its Mathura & Allahabad Branch under the following gold loan accounts which are overdue and the ornaments were not redeemed by the borrowers despite our multiple notices will be auctioned on Friday 14/07/2023 at the branch premises of the Utkarsh Small Finance Bank.

Notice is hereby given that the Date of Auction is been wrongly misprint as Friday 14/07/2020 Correct Date is **Friday 14/07/2023** of Above is Published Other details mentioned in the notice published on **July 08, 2023** remain unchanged.

Sd/-
Date: 13/07/2023 Branch Manager
Place: Uttar Pradesh Utkarsh Small Finance Bank Ltd.

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/936/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

PUNJAB NATIONAL BANK **Exh. No.: 18785**
VS
SANJEEV KUMAR

To,

(1) Sanjeev Kumar. D/W/S/O-Sanjeev Kumar Arya Son of Radha Kishan R/o Village Kheowali, Tehsil And District Sirsa (deceased) Through His Legal Heirs:- (A) Sweeta Arya WD/o Sanjeev Kumar R/o 1-Muktanand Marg, Income Tax Colony Jaipur (Rajasthan) (B) Grevind Arya Son of Sanjeev Arya R/o Village Kheowali, Tehsil And District Sirsa Haryana. (C) Vilakshan Arya Son of Sanjeev Kumar R/o Village Kheowali, Tehsil And District Sirsa Haryana. Sirsa Haryana-125077.

Legal Heairs: 1 Sweeta Arya WD/O Sanjeev Kumar I Muktanand Income Tax Colony Jaipur.

Legal Heairs: 2 Grevind Arya Son of Sanjeev Arya V Kheowali Tehsil And Distt Sirsa.

Legal Heairs: 3 Vilakshan Arya Son of Sanjeev Kumar V Kheowali Tehsil Sirsa.

SUMMONS

WHEREAS, OA/936/2023 was listed before Hon'ble Presiding Officer /Registrar on 22/06/2023

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.2547665.95/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **04/08/2023 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 23/06/2023.

Signature of the Officer Authorised to issue summons.

SANATHNAGAR ENTERPRISES LIMITED

CIN : L99999MH1947PLC252768
Regd. Office: 412, Floor- 4, 17G , Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400 001; **Tel.:** 91.22.67737373; **Fax:** +91.22.23024420
Website: www.sanathnagar.in; **E-mail:** investors.sel@lodhagroup.com

EXTRACTS OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30-JUNE-23 (Amount in ₹ in Lakhs)

Sr. No.	Particulars	For the quarter ended			For the year ended
		30-Jun-23 (Unaudited)	31-Mar-23 (Audited)	30-Jun-22 (Unaudited)	31-Mar-23 (Audited)
1	Total Income from Operations	6.57	104.75	29.18	133.93
2	Net Profit/(Loss) for the period before Tax (before Tax, Exceptional and / or Extraordinary items)	1.84	99.26	22.76	(30.57)
3	Net Profit/ (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	1.84	99.26	22.76	(30.57)
4	Net Profit/(Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	1.84	99.26	19.21	(30.57)
5	Total Comprehensive Income for the period [(Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after Tax)]	1.84	99.26	19.21	(30.57)
6	Equity share capital (Face Value of ₹ 10 each)	315.00	315.00	315.00	315.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				(1,516.12)
8	Earnings Per Share (Face Value of ₹ 10 each) (not annualised) Basic and Diluted	0.06	3.15	0.61	(0.97)

Note: 1. The above is an extract of the detailed format of Quarterly Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of BSE Limited i.e. www.bseindia.com and of the Company i.e. www.sanathnagar.in.

For Sanathnagar Enterprises Limited
Sanjyot Rangnekar
(Director)
DIN : 07128992

Place: Mumbai
Date : 12-July-2023

NATIONAL STANDARD (INDIA) LIMITED

CIN : L27109MH1962PLC265959
Regd. Office: 412, Floor- 4, 17G , Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400 001; **Tel.:** 912267737373; **Fax:** +912223024420
Website: www.nsil.net.in; **E-mail:** investors.nsil@lodhagroup.com

EXTRACTS OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30-JUNE-2023 (Amount in ₹ in Lakhs)

Sr. No.	Particulars	For the quarter ended			For the year ended
		30-Jun-23 (Unaudited)	31-Mar-23 (Audited)	30-Jun-22 (Unaudited)	31-Mar-23 (Audited)
1	Total Income from Operations	458.71	1,234.09	353.75	2,792.09
2	Net Profit for the period before Tax (before Tax, Exceptional and / or Extraordinary items)	382.60	366.63	225.74	1,201.77
3	Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	382.60	366.63	225.74	1,201.77
4	Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	279.71	267.58	156.38	824.77
5	Total Comprehensive Income for the period [(Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	279.71	267.58	156.38	824.77
6	Equity share capital (Face Value of ₹ 10 each)	2000.00	2000.00	2000.00	2000.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				22,439.87
8	Earnings Per Share (Face Value of ₹ 10 each) (not annualised) Basic and Diluted	1.40	1.34	0.78	4.12

Note: 1. The above is an extract of the detailed format of Quarterly Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of BSE Limited i.e. www.bseindia.com and of the Company i.e. www.nsil.net.in.

For National Standard (India) Limited
Smita Ghag
Director
DIN:02447362

Place: Mumbai
Date : 12-July-2023

For All Advertisement Booking
Call : 0120-6651214

'पाक्सो' के आरोपी को थाने से छोड़ने वाला दारोगा निलंबित

बरेली, 12 जुलाई (जनसत्ता)।

वरिष्ठ पुलिस अधीक्षक प्रभाकर चौधरी ने थाना शाही के कार्यवाहक प्रभारी दारोगा बलबीर सिंह को पाक्सो एक्ट के एक आरोपी को थाने से छोड़ने के आरोप में निलंबित कर दिया है। इसके अलावा आरोपी दरोगा पर आईजीआरएस की शिकायतों और दूसरे सरकारी कामों में लापरवाही के आरोप भी लगे थे।

सावन में गोकशी रोकने में असफल रहे थाना देवरनिया के प्रभारी निरीक्षक इन्द्र कुमार को भी लाइन हाजिर कर दिया गया है। थाना शाही से मिली जानकारी के मुताबिक एक नाबालिग लड़की के साथ बलात्कार के आरोपी के खिलाफ पाक्सो एक्ट के तहत मुकदमा दर्ज किया गया था। इस मुकदमें में नामजद आरोपी को पांच जून को पकड़कर थाने में रातभर बैठाने के बाद अगले दिन उसे परिजनों के सुपुर्द कर दिया गया था। पाक्सो एक्ट जैसे गंभीर मामले में आरोपी को थाने से छोड़ने और इस संबंध में उच्च अधिकारियों को कोई सूचना न देने के आरोप में दारोगा बलबीर सिंह को निलंबित किया गया है। थाना प्रभारी निरीक्षक के पद पर अब सत्येंद्र पाल सिंह को तैनात किया गया है।

थाना शाही से मिली जानकारी के मुताबिक एक नाबालिग लड़की के साथ बलात्कार के आरोपी के खिलाफ पाक्सो एक्ट के तहत मुकदमा दर्ज किया गया था।

जिला पुलिस की ओर से जारी की गई विज्ञप्ति में बताया गया कि अपने पदीय दायित्वों में भी दारोगा बलबीर सिंह घोर लापरवाही बरत रहे थे। आईजीआरएस की शिकायतों का भी समय पर निस्तारण नहीं कराया जा रहा था। थाना देवरनिया क्षेत्र में सावन माह के दौरान सात जुलाई की रात को ग्राम गरगईया में गोल्डन ब्रिक्स ईंट भट्टे के पास गोवंशीय पशुओं के अवशेष मिले थे जिसके संबंध में थाना देवरनिया में अगले दिन मुकदमा दर्ज किया गया था।

सावन में गोकशी रोकने में लापरवाही के आरोप में देवरनिया के प्रभारी निरीक्षक इन्द्र कुमार को प्रशासनिक आधार पर पुलिस लाइन भेजा गया है। उनके स्थान पर देवेंद्र सिंह धामा को तैनात किया गया है।

विभागीय सूत्रों के मुताबिक वरिष्ठ पुलिस अधीक्षक प्रभाकर चौधरी ने सभी थानाध्यक्षों को सचेत कर दिया है कि सावन के दौरान गोकशी और दूसरे इस तरह के अपराधों को रोकने में लापरवाही को किसी भी कीमत पर बर्दाश्त नहीं किया जाएगा।

भयादोहन से परेशान छात्रा ने कर ली आत्महत्या

शाहजहांपुर, 12 जुलाई (जनसत्ता)।

भयादोहन से परेशान होकर बीए की छात्रा ने खुदकुशी कर ली। छात्रा को सौरभ नाम का युवक परेशान कर रहा था। मां ने दर्ज कराए मुकदमे में आरोप लगाया कि सौरभ बेटी को फोन पर अश्लील मैसेज भेज रहा था। शाहजहांपुर के थाना सदर बाजार इलाके के मोहल्ला सुभाषनगर निवासी छात्रा तान्या सैनी (19) ने पंखे से लटककर जान दे दी। वह बीए द्वितीय वर्ष की छात्रा थी।

परिजनों ने युवक पर भयादोहन कर प्रताड़ित करने का आरोप लगाया। पुलिस ने आरोपी को गिरफ्तार कर जेल भेज दिया है। पिता शादी समारोह में फूलों से सजावट करने का काम करते हैं। वह पत्नी के साथ रिश्तेदारी में गए थे। बेटी घर में अकेली थी। रात करीब साढ़े आठ बजे घर लौटे दंपती को मकान का मुख्य दरवाजा खुला मिला। बरामदे में अंधेरा था। लाइट जलाते ही बेटी को साड़ी के फंदे से लटका देखकर उनकी चीख निकल पड़ी।

दो बेटियों संग ट्रेन के सामने कूदी, मां और एक बेटी की मौत

हाथरस, 12 जुलाई (जनसत्ता)।

सहपऊ के जलेसर मानिकपुर रेलवे स्टेशन पर बुधवार सुबह आत्महत्या करने दो बच्चियों को साथ ट्रेन के आगे महिला कूद गई, जिसमें महिला सहित तीन माह की बच्ची की मौत हो गई। जबकि दो साल की बच्ची घायल हो गई। पति से विवाद के बाद महिला ने आत्महत्या करने का कदम उठाया। महिला और बच्ची की मृत्यु से स्वजन का रो-रो कर बुरा हाल है।

पुलिस ने शवों को पोस्टमार्टम के लिए भेज दिया है। इलाका पुलिस और जीआरपी पुलिस मृतकों के स्वजन से पूछताछ कर मामले की जांच कर रही है। कस्बा के मोहल्ला अहेरियान निवासी सुशील कुमार का पत्नी पिंकी के साथ दो दिन पूर्व किसी बात को लेकर विवाद हो गया। विवाद इतना बढ़ गया कि पिंकी मंगलवार शाम घर से दोनों बच्चियों को लेकर घर से चली गई। जब इस बात की जानकारी स्वजन को हुई तो वह महिला को समझाने लगे,लेकिन महिला घर जाने को तैयार नहीं हुई।

पुलिस के आने के बाद पुलिसकर्मियों ने महिला को समझाया तब जाकर महिला घर जाने को राजी हुई। बुधवार सुबह पति से फिर विवाद होने पर पिंकी पानीपत अपने मायके के लिए दोनों बच्चियों को लेकर घर से निकल गई। पति व स्वजन ने उसे काफी रोकने का प्रयास किया,लेकिन महिला नहीं मानी और जलेसर मानिकपुर रेलवे स्टेशन पर पहुंच गई।

धर्म परिवर्तन का विरोध करना पड़ा भारी, विभाग संयोजक पर हमला

बहराइच, 12 जुलाई (जनसत्ता)।

जनपद बहराइच में बजरंग दल के विभाग संयोजक को ईसाई मिशनरियों के धर्म परिवर्तन का विरोध करना भारी पड़ गया। एक दिन पूर्व लोगों ने धमकी दी थी। वहीं रात में कार्यक्रम से वापस आ रहे बजरंग दल के विभाग संयोजक पर जानलेवा हमला कर दिया गया। घायल को अस्पताल में भर्ती कराया गया है। रात में ही अपर पुलिस अधीक्षक और क्षेत्राधिकारी ने अस्पताल पहुंचकर घायल का हाल जाना।

पुलिस ने मुकदमा दर्ज कर तीन लोगों को गिरफ्तार कर लिया है। बजरंग दल के विभाग संयोजक दीपांशु उर्फ दीपक श्रीवास्तव नगर क्षेत्र के निवासी हैं। दीपांशु ने नानपारा कोतवाली क्षेत्र में प्रार्थना सभा की आड में चल रहे धर्म परिवर्तन का खुलासा करते हुए कोतवाली में मुकदमा दर्ज कराया है। इसको लेकर ईसाई मिशनरियों के समर्थकों में नाराजगी है। बीते दिवस कोतवाली में तहरीर देकर दीपांशु श्रीवास्तव ने अनिल पासवान निवासी मझाव गांव थाना मोतीपुर और रामनारायण निवासी ताजपुर टेडिया नानपारा पर ने कनपटी पर कट्टा लगाकर 10 दिनों के अंदर जान से मारने की बात कही है। बीती में दीपांशु ग्राम ककरी में आयोजित धार्मिक कार्यक्रम में शामिल होने गए थे।

रात 10:30 बजे वापस बंजरिया गांव के पास पहुंचे। तभी अनिल और राम नारायन ने दो अन्य साथियों के साथ हमला कर दिया। जमकर मारपीट करने के बाद धारदार हथियार से हमला किया। जिससे वह घायल हो गए। अन्य लोगों के पहुंचने पर सभी फरार हो गए। घायल को सीएचसी में भर्ती कराया गया है। रात में हमले की जानकारी मिलने पर अपर पुलिस अधीक्षक ग्रामीण डा पवित्र मोहन त्रिपाठी, क्षेत्राधिकारी राहुल पांडेय ने जांच की। पुलिस ने घायल का बयान दर्ज किया।

कच्चा मकान गिरने से विधवा की मौत

सहारनपुर, 12 जुलाई (जनसत्ता)।

नागल थाने के कोटा गांव में बुधवार सुबह करीब नौ बजे 50 वर्षीय विधवा महिला सरला देवी पत्नी रामकुमार राणा का कच्चा मकान बारीश में भरभराकर गिर गया। जिसके मलबे में दबकर उनकी दर्दनाक मौत हो गई।

उसी दौरान उसका देवर विजयपाल राणा पशुओं के लिए भूसा लेने के लिए आया था वह भी गिरते मकान की चपेट में आ गया और गंभीर रूप से घायल हो गया। मृतका का इकलौता बेटा 25 वर्षीय लोकेश राणा हरिद्वार से कांवड़ लेकर पूरा महादेव गया हुआ था। मां की मौत की सूचना पाकर लोकेश राणा मुजफ्फरनगर से गांव लौटा। पुलिस और राजस्व विभाग के लोग मौके पर पहुंचे।

मृतका के शव को पोस्टमार्टम के लिए भिजवा दिया गया। सदर तहसील सहारनपुर से पहुंचे नायब तहसीलदार नितिन कुमार ने बताया कि महिला की ओर से कुछ माह पूर्व मकान बनवाने का आवेदन किया हुआ था।

पति की हत्या कराने वाली महिला प्रेमी संग गिरफ्तार

बुलंदशहर, 12 जुलाई (जनसत्ता)।

पुलिस ने पति की हत्या कराने वाली पत्नी को उसकी प्रेमी और एक अन्य व्यक्ति सहित गिरफ्तार किया है। बीती 9/10 जुलाई की रात में अहार थाना इलाके के दुलखरा के रहने वाले कौशेंद्र की अरनिया थाना इलाके के तहत क्यौली खुर्द में मुर्गी फार्म पर सोते वक्त अज्ञात बदमाशों ने गोली मारकर हत्या कर दी थी। वरिष्ठ पुलिस अधीक्षक श्लोक कुमार ने बुधवार को बताया थाना अरनिया में दो दिन पहले यह सूचना मिली थी कि कौशेंद्र नाम के व्यक्ति का शव उनके फार्म पर मिला है।

इस घटना के खुलासे के लिए थाना अरनिया और एसओजी देहात की टीम को लगाया गया था जिनके द्वारा आज सफल खुलासा करते हुए मृतक की पत्नी और उसके प्रेमी और उसके एक साथी को गिरफ्तार किया गया। पुलिस अधिकारी ने बताया पूरा घटनाक्रम यह था कि मृतक की पत्नी उससे काफी परेशान थी।

सावन में गोकशी, पुलिस ने पांच आरोपी को किया गिरफ्तार

बरेली, 12 जुलाई (जनसत्ता)।

थाना देवरनिया की पुलिस ने गोकशी के पांच आरोपियों को गिरफ्तार कर लिया है। पुलिस ने उनके पास से गोवध में इस्तेमाल किए जाने वाले उपकरणों और औजारों के अलावा एक नाजायज तमंचा भी बरामद किया है। थाना प्रभारी निरीक्षक देवेंद्र सिंह धामा ने बताया कि पकड़े गए सभी आरोपियों को जेल भेजा जा रहा है।

मिली जानकारी के मुताबिक थाना देवरनिया के गरगईया गांव में गोल्डन ब्रिक्स ईंट भट्टे के पास एक बाग में गोवंशीय पशुओं के अवशेष सात जुलाई की रात को मिले थे जिसके संबंध में थाना देवरनिया में आठ जुलाई को मुकदमा दर्ज कर इसकी जांच शुरू की गई थी। पुलिस ने इस घटना का सफल अनावरण करते हुए पांच आरोपियों को गिरफ्तार किया है। इनमें इरफान, अनवार हुसैन, अतीक अहमद, शमशाद और सलीम शामिल हैं। पुलिस की पूछताछ में आरोपियों ने कबूल किया है कि वे गोवंशीय पशुओं का वध करके उनके मांस को आसपास के इलाकों में बेचने का काम करते रहे हैं।

गन्ना भुगतान ना होने पर चीनी मिल को नोटिस

हापुड़ 12 जुलाई (जनसत्ता)।

सिंभावली चीनी मिल द्वारा गन्ना किसानों को समय से भुगतान ना करने पर जिलाधिकारी प्रेरणा शर्मा ने नाराजगी जाहिर की। जिलाधिकारी के आदेश पर जिला गन्ना अधिकारी से मिल के अधिकारियों को नोटिस देकर शीघ्र भुगतान के निर्देश दिए हैं।

समिति सचिव राकेश पटेल ने बताया कि गन्ना प्रबंधक विश्वास राज को नोटिस भेजा गया है। क्योंकि मिल द्वारा प्रति महिने तय 50 करोड़ रुपए के भुगतान के सापेक्ष वायदा खिलाफी की गई। जून महीने में प्रशासन द्वारा मिल के 4 अधिकारी को हापुड़ कोतवाली में एक दिन हिरासत में रखने के बावजूद झूठा वायदा किया गया। मिल ने किसानों को महज 21148.68 लाख रुपए का भुगतान किया गया पिछले महीने का 28862.11 लाख रुपए बकाये को लेकर जिलाधिकारी खफा है।

भारतीय किसान संघ जिलाध्यक्ष इंद्रजीत सोलंकी के नेतृत्व में किसानों ने जिलाधिकारी के नाम ज्ञापन एसडीएम को सौपें और जल्द गन्ना भुगतान की मांग की। वहीं मिल के मुख्य महाप्रबंधक करण सिंह ने बताया कि शिवरात्रि पर्व के मद्देनजर रूट डायवर्जन लागू होने से भी भारी वाहनों का चालान कम होने के कारण चीनी का उठाव नहीं हो पा रहा है। जिस कारण किसानों का गन्ना भुगतान रुका हुआ है।

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VINAY WIRE AND POLY PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE DEBTOR	**Vinay Wire and Poly Products Private Limited**
2.	Date of incorporation of corporate debtor	28/01/1999
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies- KANPUR
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U27104UP1999PTC024161
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	16/40 CIVIL LINES,KANPUR, UTTAR PRADESH, 208001
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	06.07.2023 (NCLT order dated 06.07.2023 received to IRP on 11.07.2023)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	02.01.2024 i.e.180 days from the date of commencement of CIRP being 06.07.2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	**Avneesh Srivastava IBBI/IPA-001/IP-P-01845/2019-2020/12869**
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 310,3rd Floor, Plaza Kalpana, Birhana Road,Kanpur Nagar, Uttar Pradesh, 208001 E-mail : caavneesh11@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001 E-mail: cirp.vwknp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20.07.2023 i.e. 14 days from the date of commencement of CIRP being 06.07.2023 **however order received ton 11.07.2023**
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	No class of Creditors could be determined at this stage
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(A)RELEVANT FORMS AND (B)DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(a)Weblink: https://www.ibbi.gov.in/home/downloads (b) Physical Address: 206-207, 2nd Floor, Gopala Chambers, Parade, Kanpur-208001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vinay Wire and Poly Products Private Limited on 06.07.2023 (order received on 11.07.2023)
The creditors of Vinay Wire and Poly Products Private Limited, are hereby called upon to submit their claims with proof on or before 25.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **: Avneesh Srivastava**
Interim Resolution Professional
Date:12.07.2023 IBBI Reg No : IBBI/IPA-001/IP-P-01845/2019-2020/12869
Place: Kanpur AFA Valid up to: 09.05.2024

पंजाब नैशनल बैंक punjab national bank ...the name you can BANK upon !
मण्डल सत्ता केन्द्र, मण्डल कार्यालय सीतापुर: बीएमएनएल एक्सचेंज भवन, सीतापुर, उ.प्र.-261001

वित्तीय अस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम-2002(सरफेसी एक्ट 2002) धारा 13(2) के अन्तर्गत मांग नोटिस

आप सभी निम्नवार्णित पक्षकारों को एतदद्वारा अधोहस्ताक्षरी सूचित करता है कि आप सभी के विरुद्ध बैंक ने वित्तीय अस्तियों का प्रतिभूतिकरण और पुर्नगठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002, के अन्तर्गत कारवाई प्रारम्भ करते हुए अधिनियम की धारा 13 (2) के अन्तर्गत आप सभी को अलग-अलग पंजीकृत डाक द्वारा अधोवार्णित तिथियों को नोटिस भेजी गई थी जोकि बगैर तामील हुए वापस आ गई है। इसलिए आप सभी को एतदद्वारा सूचित किया जाता है कि इस नोटिस के 60 दिनों के अन्दर आप संयुक्त/पृथक रुप से बकाया धनराशि अदा कर दें अन्यथा बैंक इस एक्ट की धारा 13 (4) के अन्तर्गत निम्नलिखित सम्पत्तियों के प्रति बकाया धनराशि मय ब्याज व अधिनियम के अन्तर्गत अपेक्षित लागत की वसूली के लिए कार्यवाही शुरू कर देगा। यह कहना आवश्यक नही है कि बैंक के पास और कोई उपाय न होने के कारण यह सूचना बगैर किसी पूर्वाग्रह के जारी की जा रही है। ऋणियों, जमानतकर्ताओं बन्धककर्ताओं तथा जनसाधारण को आगाह किया जाता है कि निम्नलिखित सम्पत्तियों के प्रति कोई संव्यवहार न करें और इन सम्पत्तियों के प्रति किये गये संव्यवहार पर यदि कोई कार्य होता है, तो ब्याज सहित बैंक की बकाया धनराशि हेतु पहला अधिकार पंजाब नैशनल बैंक का होगा।

खाता/उधारकर्ता/जमानतकर्ता का नाम एवं पता	बंधक सम्पत्ति का विवरण	डिमांड नोटिस की तिथि	नोटिस की रकम(रु.)
शाखा–वाई.डी. कॉलेज लखीमपुर खीरी (634300): **उधारकर्ता –मैसर्स बरनवाल मेन्स वियर** खाता नंबर 6343008700000012 **मैसर्स बरनवाल मेन्स वियर** (उधारकर्ता) प्रोप श्री मोहनीश बरनवाल पुत्र श्री चंद्र मोहन गुप्ता, पताः बरनवाल मेन्स वियर, बाबू ट्रेलर वाली गली, तारिक फुट वियर के पास, खपरैल बाजार, लखीमपुर खीरी, उत्तर प्रदेश, पिन –262701, श्री मोहनीश बरनवाल (उधारकर्ता एवं बंधककर्ता) पुत्र श्री चंद्र मोहन गुप्ता, पताः (1) अर्जुन पुरवा, सेठ घाट रोड, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701, (2) नया हाथीपुर, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701, श्री प्रमोद चौधरी (जमानतकर्ता)	(धारा 13(2) के अन्तर्गत मांग नोटिस) **25-05-2023**	दि. **30.04.2023** को CC- रू. **4,87,258.00** सहित ब्याज दिनांक 01.05.2023 से प्रभावी एवं अन्य कानूनी खर्च
पुत्र श्री उमा प्रसाद चौधरी, पताः निर्मल नगर, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701			
शाखा–लखुन लखीमपुर खीरी (135300): **उधारकर्ता –श्रीमती रीता देवी एवं श्रीमती बीटू खाता** संख्या 135300NC00000016, 1353009900000046 **श्रीमती रीता देवी (उधारकर्ता एवं बंधककर्ता)** पत्नी श्री प्रमोद कुमार, पताः ग्राम– चिकनाजड़ी महरिया, पोस्ट– समदहा, समदोहा, तहसील– धौरहरा, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262722। **श्रीमती बीटू (सह–उधारकर्ता एवं बंधककर्ता)** पत्नी श्री रमाकांत, पताः पंगी खुर्द, रंगीला नगर, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701 श्री प्रमोद कुमार (जमानतकर्ता) पुत्र श्री जमुना प्रसाद, पताः ग्राम– चिकनाजड़ी महरिया, पोस्ट– समदहा, समदोहा, तहसील– धौरहरा, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262722	आईपी नंबर (1): आवासीय भूमि क्षे. 163 वर्ग मीटर (1750 वर्ग फुट) निर्माण सहित स्थित ग्राम– महरिया, परगना– धौरहरा, तहसील–धौरहरा, जिला–लखीमपुर खीरी, उत्तर प्रदेश, जोकि पंजीकृत विक्रय विलेख संख्या 3749 दिनांक 09.04.2014 के अनुसार श्रीमती रीता देवी पत्नी श्री प्रमोद कुमार एवं श्रीमती बीटू पत्नी श्री रमाकांत के नाम पर उप–निबन्धक धौरहरा, लखीमपुर खीरी, यूपी कार्यालय में पंजीकृत है। चौहददी विक्रय विलेख के अनुसार, पूर्व –विक्रेता का प्लॉट, पश्चिमः पी.बी. मार्ग, उत्तरः प्लॉट, दक्षिणः प्लॉट कंधई।	(धारा 13(2) के अन्तर्गत मांग नोटिस) **29-05-2023**	दि. **30.04.2023** को HL रू. **1231291.00/** +overdraft रू. **458784.59/-** = कुल रू. **16,90,075.59/-** सहित ब्याज दिनांक 01.05.2023 से प्रभावी एवं अन्य कानूनी खर्च
आईपी नंबर (2): आवासीय भूमि क्षे. 41 वर्ग मीटर (437.5वर्ग फुट) निर्माण सहित स्थित ग्राम– महरिया, परगना– धौरहरा, तहसील–धौरहरा, जिला–लखीमपुर खीरी, उत्तर प्रदेश, जोकि पंजीकृत विक्रय विलेख संख्या 4272दिनांक 28.04.2014 के अनुसार श्रीमती रीता देवी पत्नी श्री प्रमोद कुमार एवं श्रीमती बीटू पत्नी श्री रमाकांत के नाम पर उप–निबन्धक धौरहरा, लखीमपुर खीरी, यूपी कार्यालय में पंजीकृत है। चौहददी– (विक्रय विलेख के अनुसार)– पूर्व –प्लॉट कंधई, पश्चिमः विक्रेता की भूमि, उत्तरः गजोधर की भूमि, दक्षिणः प्लॉट कंधई।			
शाखा–ई–ओ.बी.सी. लखीमपुर खीरी (101410): **उधारकर्ता – श्रीमती संगीता देवी पत्नी श्री राम दुलारे जायसवाल,** खाता संख्या 10147015003206 **श्रीमती संगीता देवी (उधारकर्ता एवं बंधककर्ता)** पत्नी **श्री राम दुलारे जायसवाल,** पताः मो–मकान नं. 333, निर्मल नगर, परगना–खीरी, तहसील–सदर, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701। **श्री विजेंद्र कुमार जायसवाल (जमानतकर्ता)** पुत्र श्री राम दुलारे जायसवाल, पताः मो–मकान नं. 333, निर्मल नगर, परगना– खीरी, तहसील– सदर, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701	आवासीय संपत्ति एवं उस पर निर्माण क्षे. 63.197 वर्गमीटर (680.00 वर्ग फुट) मोह– मकान नं. 333, स्थित निर्मल नगर, परगना–खीरी, तहसील–लखीमपुर, जिला–लखीमपुर खीरी, उत्तर प्रदेश जोकि पंजीकृत विक्रय विलेख संख्या 11365 दिनांक 03.12.2007 के अनुसार श्रीमती संगीता देवी पत्नी श्री राम दुलारे जायसवाल के नाम कार्यालय उप–निबन्धक लखीमपुर, लखीमपुर खीरी में पंजीकृत है। चौहददी– पूर्व– मुल्लू का मकान, पश्चिमः खड़ंजा 15 फीट, उत्तरः क्रेता का मकान, दक्षिणः बृजकिशोर का मकान	(धारा 13(2) के अन्तर्गत मांग नोटिस) **11-05-2023**	दि.**30.04.2023** को Term Loan - रू. **17,40,980.00/-** सहित ब्याज दिनांक 01.05.2023 से प्रभावी एवं अन्य कानूनी खर्च
शाखा–लखई (117600) **उधारकर्ता – संत श्री राम कृपाल दास पैहारी बाबा इंटर कॉलेज बैरिया खीरी** खाता सं.117600IB00000064 संत श्री राम कृपाल दास पैहारी बाबा इंटर कॉलेज बैरिया खीरी, पताः ग्राम– बैरिया, पोस्ट– बैरिया, तहसील–निघासन, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262907 अध्यक्षः श्री बनारसी लाल पुत्र श्री मौजी लाल, पताः ग्राम – दरेरी, पोस्ट– दरेरी लखीमपुर खीरी, उत्तर प्रदेश, पिन–262907, प्रबंधकः श्री राम दास पुत्र श्री सेवक राम दास, पताः ग्राम– 106, बैरिया, पोस्ट– बैरिया, तहसील–निघासन, लखीमपुर खीरी, उत्तर प्रदेश , पिन–262907, कोषाध्यक्षः श्री सुधीर कुमार पांडे पुत्र श्री राम किशोर पांडे, ट्रस्टः ठाकुर जी महाराज सेवा समिति द्वारा अध्यक्षः श्री , संत राम दास संरक्षक श्री सेवक राम दास, उपाध्यक्षः श्री गोकुल दास पुत्र श्री शारदा दास, कोषाध्यक्षः श्री सुधीर कुमार पांडे पुत्र श्री राम किशोर पांडे, कोषाध्यक्षः श्री सुधीर कुमार पांडे पुत्र श्री राम किशोर पांडे, प्रबंधकः श्री संत राम दास संरक्षक श्री सेवक राम दास, सभी निवासीः ग्राम– बैरिया, पोस्ट– बैरिया, तहसील– निघासन, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262907, अध्यक्षः श्री राम कृपाल दास संरक्षक श्री राम लखन दास , पताः चरणपादुका आश्रम मोहल्ला– हैरा, रामघाट, अयोध्या, उत्तर प्रदेश, पिन– 224123, सचिवः श्री रणजीत सिंह पुत्र स्वर्गीय राजा सिंह, पता ग्राम– कथरियानपुरवा, पोस्ट– सेमरा बाजार, तहसील– निघासन, लखीमपुर खीरी, उत्तर प्रदेश, पिन–262907, कोषाध्यक्षः श्री जटा शंकर दास पुत्र श्री हनुमान दास, पताः चरणपादुका आश्रम मोहल्ला–हेयरा, रामघाट, अयोध्या, उत्तर प्रदेश, पिन– 224123 सदस्यः श्री अरविंद चौधरी पुत्र श्री राम शंकर चौधरी, पताः ग्राम– शिवापार, पोस्ट– चंद्रधार, संत कबीर नगर, उत्तर प्रदेश, पिन–272164। श्री चरणजीत सिंह (जमानतकर्ता एवं बंधककर्ता) पुत्र श्री महा सिंह पताः (1) ग्राम– गोविंद नगर, भूलानपुर, तहसील और जिला– लखीमपुर खीरी, उ.प्र. पिन–262701 (2) ग्राम– गुरु तेग बहादुर नगर (पंजाबी) कॉलोनी), तहसील और जिला–लखीमपुर खीरी, उ.प्र पिन–262701 (3) ग्राम– गंगा बेहड़ फार्म, गंगा बेहड़, तहसील और जिला–लखीमपुर खीरी, उ.प्र पिन–262902	आवासीय प्लॉट नंबर 118–ए, क्षे. 99.16 वर्गमी. (1067 वर्ग फीट) गाटा संख्या 1150, मोहल्ला– गुरु तेग बहादुर नगर, तहसील– सदर जिला– लखीमपुर खीरी, उत्तर प्रदेश जोकि पंजीकृत विक्रय विलेख संख्या 5232 दिनांक 28.04.1990 के अनुसार श्री चरणजीत सिंह पुत्र श्री सरदार माहा सिंह के नाम उप– निबन्धक सदर, लखीमपुर खीरी के कार्यालय में पंजीकृत हैं। चौहददी पूर्व: प्लॉट नं. 119–ए, पश्चिमः प्लॉट नंबर 117–ए, उत्तरः प्लॉट नंबर 116–बी एवं 120–बी, दक्षिणः रास्ता।	(धारा 13(2) के अन्तर्गत मांग नोटिस) **29-11-2022**	दि.**31.10.2022** को Term Loan - रू. **13,73,188.93/-** सहित ब्याज दिनांक 01.11.2022 से प्रभावी एवं अन्य कानूनी खर्च
शाखा–आवास विकास लखीमपुर खीरी (625200): **उधारकर्ता – मेसर्स श्री बालाजी इंटरप्राइजेज, खाता संख्या 6252009300000054** मेसर्स श्री बालाजी इंटरप्राइजेज (उधारकर्ता) द्वारा प्रोपराईटर श्री रमेश कुमार पुत्र श्री शिव कुमार पताः मोह–म.नं. 514 गड़रियन पुरवा, मजरा–अटकोहना, परगना–श्रीनगर, जिला–लखीमपुर खीरी, उ. प्र. – 262701 श्री रमेश कुमार (उधारकर्ता एवं बंधककर्ता) पुत्र श्री शिव कुमार, पताः (1) मो–म.नं. 514 गड़रियन पुरवा, मजरा–अटकोहना, परगना–श्रीनगर, जिला –लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701 (2): गाटा संख्या 99 का भाग, ग्राम–पंगी खुर्द, परगना–खीरी, जिला–लखीमपुर खीरी, उ.प्र.–262701, श्री सादिक अली (जमानतकर्ता) पुत्र श्री कल्लू, पताः (1) नया प्यारेपुर, शहरी–4, जिला–लखीमपुर खीरी, उ.प्र. पिन–262701 (2): प्लॉट नंबर 100, ग्राम– पगी खुर्द, परगना–खीरी, जिला–लखीमपुर खीरी, उ.प्र.–262701 (3). मोह–हिदायत नगर, परगना–खीरी, जिला–लखीमपुर खीरी, उत्तर प्रदेश, पिन–262701	गाटा नं. 99 का भाग पर आवासीय संपत्ति एवं उस पर निर्माण क्षे. 107.527 वर्गमी. (1157.00 वर्ग फुट) स्थित ग्राम–पंगी खुर्द, परगना–खीरी, तहसील–लखीमपुर, जिला – लखीमपुर खीरी, उत्तर प्रदेश जोकि पंजीकृत विक्रय विलेख संख्या 21030 दिनांक 19.11.2014 के अनुसार श्री रमेश कुमार पुत्र श्री शिव कुमार के नाम पर उप–निबन्धक लखीमपुर, लखीमपुर खीरी के कार्यालय में पंजीकृत हैं। चौहददी– पूर्व–सादिक अली और अन्य का प्लॉट, पश्चिमः ठाकुर प्रसाद व अन्य का गाटा संख्या 100, उत्तरः मुख्य सड़क असम रोड, दक्षिणः दूसरों की भूमि।	(धारा 13(2) के अन्तर्गत मांग नोटिस) **03-03-2023**	दि. **28.02.2023** को ODIPR रू. **2041567.56/-** सहित ब्याज दिनांक 01.03.2023 से प्रभावी एवं अन्य कानूनी खर्च

आप को सलाह दी जाती है। कि – (1) मूल नोटिस/लिफाफा जो आपको सम्बोधित है तथा डाक अधिकारियों द्वारा वापस की गई है, को शाखा से प्राप्त कर लें एवं (2) सरफेसी एक्ट 2002 के अन्तर्गत कार्यवाही से बचने के लिए नोटिस जारी होने की तिथि से 60 दिनों के भीतर सम्पूर्ण बकाया धनराशि ब्याज एवं अन्य खर्चे सहित का भुगतान कर दें ।

दिनांक 12.07.2023 स्थानः सीतापुर ह0/– प्राधिकृत अधिकारी

दक्षिण रेलवे
(निर्माण संगठन)
ई–निविदा सूचना संख्या
SG-CNMTP-23-4-LC 122
दिनांकः **05.07.2023**

कार्य का नामः "पोलाची –पोदनूर खंड के संबंध में आरओबी कार्य के दौरान पोलाची (पीओवाई) यार्ड में ईएल परिवर्तन सहित एस एंड टी केबलों का संरक्षण – "पोलाची में किलोमीटर 123/ 1–2 पर मौजूदा लेवल क्रॉसिंग नं. 122 के बदले में प्रस्तावित रोड ओवर ब्रिज (आरओबी)"; अनुमानित नकद मूल्यः रु.32.06 लाख, बोली सुरक्षाः रु. 64,100/–; समापन की अवधिः 6 महीने; निविदा की अंतिम तिथि और समयः 28.07.2023 को 14.00 बजे, अधिक जानकारी के लिए वेबसाइट का पता : www.ireps.gov.in देखें।

कार्यकारी सिग्नल एवं दूरसंचार इंजीनियर,
निर्माण एवं महानगरीय परिवहन परियोजना, चेन्नई–31
भारत के राष्ट्रपति के लिए और उनकी ओर से

Follow us on : twitter.com/GMSRailway

उत्कर्ष स्मॉल फाइनांस बैंक
आपकी उम्मीदों का खाता
('अनुसूचित वाणिज्यिक बैंक')

सार्वजनिक सूचना का शुद्धिपत्र

यह शुद्धिपत्र अधोलिखित स्वर्ण ऋण खाताओं जो अधिशेष हैं तथा हमारी विभिन्न सूचनाओं के बावजूद ऋणधारको द्वारा आभूषणों को नहीं छुड़ाया गया जिसकी नीलामी उत्कर्ष स्मॉल फाइनांस बैंक के शाखा परिसर